

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI**

R.A. No. 228/93 In

O.A. No. 1591/92**T.A. No.**

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DATE OF DECISION 9.9.1993Shri Horam & Ors.**Petitioner****Advocate for the Petitioner(s)****Versus**Union of India**Respondent****Advocate for the Respondent(s)****CORAM****The Hon'ble Mr. I.K. Rasgotra, Member (A)****The Hon'ble Mr. J.P. Sharma, Member (Judl.)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT

(By Hon'ble Mr. J.P. Sharma, Member)

The review applicants have sought the review of the judgement in OA-1591/92 decided on June 11, 1993. That O.A. was disposed of as premature with liberty to the applicants to agitate the matter even on the grounds taken in the application if they are still aggrieved by the final order passed in the departmental proceedings.

2. In fact, in the original application, the applicants have challenged the memo. of charge-sheets served

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upon them as well as the show-cause notice against the enquiry reports submitted by the Enquiry Officer in the common disciplinary proceedings. Since the enquiry in that case was complete, after hearing the learned counsel for the parties, the O.A. was disposed of as said above.

3. The ground taken in the review application is that the case cited by the respondents of Varinder Kumar decided by the Principal Bench on 13.5.1953, has totally different facts from the case of the applicants. However, the fact remains that enquiry proceedings in the case of the applicants and that of Varinder Kumar, stood completed and then the challenge was made to the memo. of charge-sheet. So, that cannot be a ground for review of the judgement.

4. The applicant has not made out any case on any of the grounds mentioned in Order 47, Rule 1 C.P.C., i.e., an error apparent on the face of the records; availability of new information/documents which were not available at the time of hearing/judgement in spite of the diligent efforts on the part of the applicant, or

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any matter analogous to the above. There is no
error apparent on the face of the judgement. The
Review Application, therefore, is dismissed *in toto*.

(X)
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J. P. Sharma

(J.P. Sharma)
Member (J)

8/9/93

I. K. Rasgotra

(I. K. Rasgotra)
Member (A)